



Order with Signature

Office Note as to
action (if any)
taken on Order

Writ Petition Nos. 22 of 2006 & 34 of 2006

17. 12.3.08 Present: Mr. A. Moulik, Sr. Advocate with Mr. N.G. Sherpa. Advocate for the Petitioner.

Mr. B. Sharma, Sr. Advocate with Mr. Rajendra Upreti, Advocate for Respondent Nos. 1 to 4.

Ms. Manita Pradhan, Advocate for Respondent No. 5.

...

It is recorded that the parties have already had several proceedings in these two writs. In these writ petitions, the 5th respondent in both these matters, who are different persons, have had their selections cancelled, and they are not working anymore; as such these writ petitions have produced the result that these were partly intended to produce. It is not possible for the writ petitioners to get selected through the Court on the basis of these writ petitions. As such these are disposed of without any further orders. This order is without prejudice to any other proceedings, or to any steps that might be taken by the writ petitioners in future for getting employment if they are not already suitably employed.

A.N. Ray
(A.N. Ray, CJ)

A.P. Subba
(A.P. Subba, J)